

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-120/2003/7941/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Barnali Mahanta,
Member, MACT,
Goalpara.

Dated Guwahati the 19th September, 2022.

Sub: Child Care Leave.

Ref:- Your Letter No. MACT/GLP/2022/1155 dated 09.09.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **19 days Child Care Leave from 19.09.2022 till 07.10.2022 along with station leave permission from the evening of 17.09.2022 till the morning of 10.10.2022** (prefixing 18.09.2022 and suffixing 08.10.2022 & 09.10.2022), subject to admissibility of Child Care Leave as per Rules. Further, you have been asked to hand over charge to the District & Sessions Judge, Goalpara and in his absence to the in-charge District & Sessions Judge, Goalpara, before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-120/2003/7942-7943-7944/A, dated , 17-09-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information and necessary action. Copy of the application in prescribed format is sent herewith.
2. The District & Sessions Judge, Goalpara.
3. ✓ The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)